BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
[Under Sections 18(1) read with Sections 14 & 15 of the National Green Tribunal Act, 2010]
ORIGINAL APPLICATION NO.272 OF 2024

IN THE MATTER OF:-
DEEPANK KUMAR SHARMA & Ors. ... Applicant

Versus.

Union of India & Ors. ... Respondents

INDEX

S. NO.	Particulars	Page No.
1	Rejoinder on behalf of the applicant to the affidavit filed by the respondent No. 10 alongwith affidavit	
2.	**ANNEXURE –RA.1** A copy of the said sale deed	16 - 35
3.	**ANNEXURE –RA.2 (Colly)** Copies of the said receipts and photographs	36 - 56
4.	**ANNEXURE –RA.3** A copy of the said document	57 - 58
5.	**ANNEXURE –RA.4 (Colly)** Copies of the photographs which are showing the respondents started cutting colony on the said land	59 - 64

New Delhi
DATED:

[VISHWENDRA VERMA] & [SHIVALI]
Advocates for the Applicants
UB-33, IndraPrakash Building,
Barakhamba Road,
New Delhi
09871704611
verma.vishwendra@yahoo.co.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

[Under Sections 18(1) read with Sections 14 & 15 of the National Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO.272 OF 2024

IN THE MATTER OF:-

DEEPANK KUMAR SHARMA & Ors. ... Applicant

Versus.

Union of India & Ors. ... Respondents

REJOINDER ON BEHALF OF THE APPLICANT TO THE REPLY FILED BY THE RESPONDENT NO.10 ALONGWITH AFFIDAVIT

MOST RESPECTFULLY SHEWETH:

PRELIMINARY OBJECTIONS:

1. That the answering respondent No.7 and 8 to 10 played a fraud with this Hon'ble Tribunal by placing misleading, distorting and wrong facts before this Hon'ble Court. It is submitted that the averments mentioned in the para are incorrect which clearly shows that the answering respondent played a fraud with this Hon'ble Tribunal. It is submitted that in spite of

directions issued by the Tribunal, the said respondents even continue to violate the law and started construction on the said land in question mentioned in para III of the OA at page 17 & 18.

2. That the respondent no. 10 did not sign the reply filed by the respondent no. 10. It is clear from the page 14 that the respondent no. 8 signed the same as mentioned therein. The page 14 is signed on 21.02.2024 when the case was filed in March 2024.

REPLY TO THE PRELIMINARY OBJECTIONS

1. That the contents of para 1 of the preliminary objections are wrong and hence the same are denied. It is submitted that the applicants placed true and correct facts before this Hon'ble Court. It is not disputed that the answering respondents is owner of khasras mentioned in the OA.

2. That the contents of para 2 of the preliminary objections are wrong and hence the same are denied and in respect of the submission the answering respondent has to place strict proof. It is submitted that a report was submitted by the Forest Department, Bijnor that there are 68 mango trees, 18 guava trees, 5 shajone and 1

sheesham as per report dated 01.08.2024. It is submitted that as per annexure RA 10/1, the property belongs to the respondents. A copy of the said sale deed is annexed herewith and marked as **ANNEXURE-RA-10/1.** To show the conduct of all the respondents 8 to 10 that they are in connivance with each other and paid the total sum of fine by respondent no. 8 as claimed by respondent no. 7 in his reply. It is submitted that the respondent no. 8 deposited Rs.40,000/- on 14.03.2024 with the Forest Department, Moradabad Circle, Moradabad. It shows that the contradictory statements. Even though on 28.03.2024 the answering respondent deposited Rs.1,19,000/- with the Forest Department, Moradabad Circle, Moradabad. The respondent no. 8 again deposited Rs.1,65,000/- with the Forest Department, Moradabad Circle, Moradabad, thus the total sum is Rs.3,65,000/- as claimed by respondent no. 7 that he imposed the fine. Hence, the averments made in the reply are wrong and contradictory to the factual aspects and it is vehemently denied that on or after 28.01.2024 the answering respondent has no relation with the land in question on which there were green mango trees as shown in the photographs in the OA. Copies of the said receipts and photographs are

attached herewith and marked as **ANNEXURE-RA 10/2 (COLLY).**

3. That the contents of para 3 of the preliminary objections are wrong and hence the same are denied. It is submitted that the respondent no. 8 to 10 are owners of the land shown in para III of the OA. The disputes in between the parties has no relations in the present matter as the applicant raised the issue in respect of the environment and illegally cutting green mango trees from the said khasras in connivance with the respondent no. 7 and with respondent no. 1 to 6, as the applicants made several complaints to the authority and even the respondent no. 1 to 7 did not heed upon the complaints of the applicants. The same is clear from the reply filed by the respondent no. 7 that he knows it very well that respondent no. 8 to 10 after using assets destroyed the green mango trees and did not take any action against them for the said act. the conduct of respondent no. 7 is very clear that in spite of the directions issued by this Tribunal, the respondent did not appear till non-bailable warrants issued by this Hon'ble Tribunal.

4. That the contents of para 4 of the preliminary objections are wrong and hence the same are denied. The applicant

is placing photographs of the green mango trees and after cutting the trees the barren land and thereafter they are cutting colonies on the said land and the respondent no. 9 has been shown as the contacting person/local person. It is strange that the contradictory reply have been given by the respondent as he categorically stated the trees are 80 years old and dried and they are dangerous to the near by passers. It is submitted that there is a huge chunk of land which is 'Mango Bagh' and not a single tree at the side of road hence, the respondent no. 8 has given a vague averment to save himself but it is clear that he was in connivance with all other respondents and deliberately cut the mango trees from the land.

5. That the contents of para 5 of the preliminary objections are wrong and hence the same are denied. It is submitted that the personal disputes have no place in the present matter. The applicants came forward to save the nature/environment from the hands of said culprits who deliberately with an intent motive destroy the 'Mango Bagh'. The said fact also confirmed by respondent no. 7 in his reply wherein he stated that the respondent no. 8 to 10 use the acid and thereafter destroy the trees.

6. That the contents of para 6 of the preliminary objections are wrong and hence the same are denied. It is submitted that the respondents 8 to 10 have no authority to disown the applicants from the property. There is no meaning to discuss the said issue herein because the Hon'ble Court is examining only environmental issues. The disputes are pending in relation to the property before the appropriate forum.

7. That the contents of para 7 of the preliminary objections are wrong and hence the same are denied for want of knowledge. It is submitted that the respondent no. 8 & 10 is trying to harp other issues to save himself and trying to divert the environment issues into the property issue. It is submitted at Page no. 100 from the reply that the answering respondent misusing and extracting ground water through submersible pump which is also an environmental issue. It is submitted that the conduct of the answering respondent is also against the societal norms and even not appreciated by any society, as the answering respondent is a member of (5 STAR MALE ESCORT SERVICES) and involved illegal activities and which is also against the moral turpitude. It is strange that in this present reply he claimed as a senior citizen and a reputed scientist, even though involved in sexual

racket and harassing the females in the name of money. A copy of the said document is annexed herewith and marked as **ANNEXURE RA 10/3**.

8. That the contents of para 8 of the preliminary objections are wrong and hence the same are denied. It is submitted that the issues discussed in the present para have no relation with the present matter.

9. That the contents of para 9 of the preliminary objections are wrong and hence the same are denied. It is submitted that the issues discussed in the present para have no relation with the present matter.

PARAWISE REPLY

I &II. That the contents of para I & II of the parawise reply of the affidavit are wrong and denied. It is submitted that a report was submitted by the Forest Department, Bijnor that there are 68 mango trees, 18 guava trees, 5 shajone and 1 sheesham as per report dated 01.08.2024. It is submitted that as per annexure RA 10/1, the property belongs to the respondents. To show the conduct of all the respondents 8 to 10 that they are in connivance with each other and paid the total sum of fine by respondent no. 8 as claimed by respondent no.

7 in his reply. It is submitted that the respondent no. 8 deposited Rs.40,000/- on 14.03.2024 with the Forest Department, Moradabad Circle, Moradabad. It shows that the contradictory statements. Even though on 28.03.2024 the answering respondent deposited Rs.1,19,000/- with the Forest Department, Moradabad Circle, Moradabad. The respondent no. 8 again deposited Rs.1,65,000/- with the Forest Department, Moradabad Circle, Moradabad, thus the total sum is Rs.3,65,000/- as claimed by respondent no. 7 that he imposed the fine. Hence, the averments made in the reply are wrong and contradictory to the factual aspects and it is vehemently denied that on or after 28.01.2024 the answering respondent has no relation with the land in question on which there were green mango trees as shown in the photographs in the OA. It is clear from the photograph that the respondent is cutting colony on the said khasaras in connivance with the respondent No.8 to 10. Copies of the photographs which are showing the respondents started cutting colony on the said land are annexed and marked as **ANNEXURE -RA.4 (COLLY)**

III. That the contents of para III of the parawise reply of the affidavit are wrong and denied. The above mentioned averments clearly shows that the respondent no. 8 to 10

are connived with each other and trying to mislead this Hon'ble Tribunal by quoting the wrong facts.

IV. That the contents of para IV of the parawise reply of the affidavit are wrong and denied.

V. That the contents of para V of the parawise reply of the affidavit are wrong and denied.

VI. That the contents of para VI of the parawise reply of the affidavit are wrong and denied.

VII. That the contents of para VII of the parawise reply of the affidavit are wrong and denied.

VIII. That the contents of para VIII of the parawise reply of the affidavit are wrong and denied.

IX. That the contents of para IX of the parawise reply of the affidavit are wrong and denied.

X. That the contents of para X of the parawise reply of the affidavit are wrong and denied.

XI. That the contents of para XI of the parawise reply of the affidavit are wrong and denied.

REJOINDER TO THE REPLY TO FACTS IN BRIEF

1. That the contents of para 1 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the above mentioned facts that the answering

respondent is the owner and having interest in the property.

2. That the contents of para 2 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the above mentioned facts that the answering respondent is the owner and having interest in the property.

3. That the contents of para 3 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the above mentioned facts that the answering respondent is the owner and having interest in the property.

4. That the contents of para 4 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the above mentioned facts that the answering respondent is the owner and having interest in the property.

5. That the contents of para 5 of the reply to facts in brief are wrong and hence the same are denied. The applicants shall take appropriate actions against the answering respondent for alleging irrelevant and unsustainable allegations. It is also vehemently denied that the applicants are greedy and never respects the relations. It is made clear that the meaning of respect

and relation is not that the respected and related person can commit offence and take law in their own hand and applicant will behave only a mute spectator. The pending disputes have no relation with the present matter.

6. That the contents of para 6 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the reply filed by the respondent no. 7 that the respondent no. 8 to 10 illegally cut the trees and the respondent no. 1 to 7 connived with the respondent no. 8 to 10.

7. That the contents of para 7 of the reply to facts in brief are wrong and hence the same are denied.

8. That the contents of para 8 of the reply to facts in brief are wrong and hence the same are denied.

9. That the contents of para 9 of the reply to facts in brief are wrong and hence the same are denied.

10. That the contents of para 10 of the reply to facts in brief are wrong and hence the same are denied.

11. That the contents of para 11 of the reply to facts in brief are wrong and hence the same are denied.

12. That the contents of para 12 of the reply to facts in brief are wrong and hence the same are denied.

13. That the contents of para 13 of the reply to facts in brief are wrong and hence the same are denied.

14. That the contents of para 14 of the reply to facts in brief are wrong and hence the same are denied.

15. That the contents of para 15 of the reply to facts in brief are wrong and hence the same are denied.

16. That the contents of para 16 of the reply to facts in brief are wrong and hence the same are denied. It is submitted that the OA is within limitation. The prayer made in the OA is reiterated herein.

PRAYER

It is therefore most respectfully prayed that the prayer made in the reply may kindly be dismiss with heavy and exemplary cost in the interest of justice.

It is further prayed that the respondent No.10 may kindly be punished for stating wrong and incorrect facts in the reply and even try to mislead this Hon'ble Court therefore, it is prayed that the respondent no. 10 may kindly be punished in accordance with law with heavy and exemplary cost.

It is further prayed that from the documents annexed in the pleadings clearly shows that the respondent no. 10 deliberately cause loss to the environment and hence deserves punishment in accordance with law in the interest of justice.

13

To grant any other and further orders which may be deemed fit and proper in the interest of the justice.

AND FOR THIS ACT OF KINDNESS THE APPLICANT, AS IN DUTY BOUND, SHALL EVER PRAY.

Deepak

Signature of the Applicant

New Delhi
DATED:

[VISHWENDRA VERMA] & [SHIVALI]
Advocates for the Applicants
UB-33, IndraPrakash Building,
Barakhamba Road,
New Delhi
09871704611
verma.vishwendra@yahoo.co.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

[Under Sections 18(1) read with Sections 14 & 15 of the National Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO. 272 OF 2024

IN THE MATTER OF:-

DEEPANK KUMAR SHARMA & Ors. ... Applicant

Versus.

Union of India & Ors. ... Respondents

AFFIDAVIT

I, DEEPANK KUMAR SHARMA, S/o Shri Dinesh Kumar Sharma, aged about 35 years, R/o 1810, Mandi Railway road, Near Sarvodaya Inter College, Railway Road, Pilakhuwa, Tehsil Hapur, U.P.. Presently at New Delhi, do hereby solemnly affirm and state as under-

1. That I am the Applicant in the above mentioned matter and as such I am well conversant with the facts and circumstances of the case and hence I am competent to swear this affidavit.
2. That the contents of this reply has been drafted by my counsel as per instructions and I have been read over the contents thereof and I understood the same.

3. That the contents of this reply are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

Deepak

DEPONENT

18 SEP 2024

VERIFICATION:

Verified at Delhi on this the day of September, 2024 that the contents of the aforesaid affidavit are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

I identified the deponent who has signed in my presence

Deepak

DEPONENT

GOVT. OF INDIA
NEELAM SHARMA
ADVOCATE
DELHI
REGD. NO. A-227
EXPIRY DATE
01/09/2025

ATTESTED
NOTARY (Govt. of India)
Neelam Sharma
Advocate
Ch. No. 165M, Gate No. 1 & 11,
Patiala House Courts,
New Delhi-110001
Mob: 9899408301

18 SEP 2024

16

362

INDIA NON JUDICIAL

IN-UP45392455752783W

Government of Uttar Pradesh

e-Stamp

ANNEXURE A/1

Certificate No.	:	IN-UP45392455752783W
Certificate Issued Date	:	08-May-2024 02:39 PM
Account Reference	:	NEWIMPACC (SV)/ up14152104/ BIJNOR SADAR/ UP-BJN
Unique Doc. Reference	:	SUBIN-UPUP14152104870141411976 23W
Purchased by	:	DEEPANK KUMAR
Description of Document	:	Article 24 Copy or Extract
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	DEEPANK KUMAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	DEEPANK KUMAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

...का नकल है०...
...साथ संलग्न है।

08/11/24

सत्य प्रतिलिपि

अधिवक्ता
बिजनौर

Statutory Alert:

The authenticity of this Stamp Certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.

The onus of checking the legitimacy is on the users of the certificate.

In case of any discrepancy please inform the Competent Authority.

DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR DEEPANK KUMAR

17

INDIA NON JUDICIAL

IN-UP46721515698215W

Government of Uttar Pradesh

e-Stamp

1353

Certificate No.	:	IN-UP46721515698215W
Certificate Issued Date	:	28-Jan-2024 07:23 PM
Account Reference	:	NEWIMPACC (SV)/ up14152104/ BIJNOR SADAR/ UP-BNR
Unique Doc. Reference	:	SUBIN-UPUP14152104895355056378 85W
Purchased by	:	MOHD HASHIM SO MOHD FAROOKH
Description of Document	:	Article 23 Conveyance
Property Description	:	PROPERTY SITUATED AT MANDAWAR (B.N.P) PARGANA MANDAWAR TEHSIL AND DISTRICT BIJNOR
Consideration Price (Rs.)	:	
First Party	:	DINESH KUMAR SO DEV SHARMA
Second Party	:	MOHD HASHIM SO MOHD FAROOKH
Stamp Duty Paid By	:	MOHD HASHIM SO MOHD FAROOKH
Stamp Duty Amount(Rs.)	:	1,21,000 (One Lakh Twenty One Thousand only)

सत्यापित कर्ता
उपनिबंधक कार्यालय
बिजनौर (सदर)

लाककता
उपनिबंधक काट
बिजनौर (सदर)

Please write or type below this line

- विलंब पत्रावली पर -

मिलान कर्ता
सत्यापन कर्ता

मिलान कर्ता
सत्यापन कर्ता

0025802158

Statutory Alert
The authenticity of this Stamp Certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
The onus of checking the legitimacy is on the users of the certificate.
In case of any discrepancy please inform the Competent Authority.

19

मैं/हम एतद् द्वारा घोषणा करता हूँ/
करते हैं कि यह फोटोप्रति मूल
दस्तावेज से सही और सम्पूर्ण है।

श्री तोमर

दफ्तर सब रजिस्ट्रार बिजनौर जिला बिजनौर
सत्यमेव जयते
उत्तर प्रदेश

दफ्तर सब रजिस्ट्रार बिजनौर जिला बिजनौर
उत्तर प्रदेश

(2)

विक्रय पत्र कृषि भूमि

1.	विक्रय मूल्य	–24,20,000/–
2	मालियत	–24,20,000/–
3.	ई–स्टाम्प	–1,21,000/–
4.	परगना	–मंडावर
5.	मौजा/ग्राम	–मंडावर ब0न0प0
6.	क्षेत्र	–ग्रामीण
7.	रकबा	–0.11375 है0
8.	सर्किल रेट	–46,00,000/–प्रति है0+60%

प्रारूप–04 पृष्ठ–70 क्रम संख्या 99 कालम 10

9. उक्त आराजी राष्ट्रीय प्रान्तीय जनपदीय, ग्रामीण अथवा लिंक मार्ग पर स्थित नही हैं।

10. विक्रीत आराजी की 200 मीटर त्रिज्या में कृषि के अतिरिक्त अन्य गतिविधियां सभव है

11. जाति–विक्रेता अनुसूचित जाति से नही हैं।

12. बोरवेल/कुआ, भवन–नही हैं बल्कि विक्रीत आराजी में 10 पेड़ आम 40–60 सेमी व्यास कीमतन 30000/– रूपये का 1/4 भाग कुल मालियत में शामिल है।

13. विक्रीत आराजी को धारा 80/143 उत्तर प्रदेश राजस्व संहिता 2006/ज0वि0अधि0 के अन्तर्गत अकृषक घोषित नही किया गया है। उक्त आराजी का पूर्व में कोई इकरारनामा पंजीकृत/प्रभावी नही है। यूनिक कोड–1121691091000012

21

सब रजिस्ट्रार बिजनौर जिला बिजनौर
सत्यमेव जयते
उत्तर प्रदेश

सब रजिस्ट्रार बिजनौर जिला बिजनौर
उत्तर प्रदेश

(3)

चौहद्दी–

पूरब मे –बाग़ आम शहजाद अहमद आदि

पश्चिम में –बाग़ आम सुरेंद्र कुमार

उत्तर में –बाग़ आम शहजाद अहमद आदि

दक्षिण में –बाग़ आम क्रेता आदि

प्रथम पक्ष की संख्या (एक)

विक्रेता का विवरण

दिनेश कुमार

पुत्र श्री देव शर्मा

निवासी मौह0 बाजार कला कस्बा मंडावर परगना मंडावर तहसील व जिला बिजनौर हाल निवासी मकान न0 1859/1, सुशीला क्लीनिक, मंडी रेलवे रोड, पिलखुआ, हापुड़–245304

आई0डी–आधार कार्ड

संख्या–**XXXX XXXX 1864**

पैन नम्बर–**AGBPS4576N**

मो0नं0–**6363240399**

द्वितीय पक्ष की संख्या (एक)

क्रेता का विवरण

मौ0 हाशिम

पुत्र श्री मौ0 फारूख

निवासी मौ0 बाज़ार मंगल कस्बा मंडावर परगना मंडावर तहसील व जिला बिजनौर

आई0डी0–आधार कार्ड

संख्या–**XXXX XXXX 5670**

पैन नं0 –**ACZPH6173N**

मो0नं0 –**9997285060**

मिलान कर्ता

सत्यापन कर्ता

369

23

आवेदन सं॰: 202400713001541

विक्रय पत्र

बही स॰: 1 रजिस्ट्रेशन स॰: 1353 वर्ष: 2024

प्रतिफल- 2420000 स्टाम्प शुल्क- 121000 बाजारी मूल्य - 2420000 पंजीकरण शुल्क - 24200 प्रतिलिपिकरण शुल्क - 60 योग : 24260

श्री दिनेश कुमार ,
पुत्र श्री देव शर्मा
व्यवसाय : अन्य
निवासी: बाजार कला क़स्बा मंडावर ज़िला बिजनौर हाल नि॰ नजदीक तारावती हास्पिटल मुंजलीके गार्डन सहारनपुर

ने यह लेखपत्र इस कार्यालय में दिनांक 29/01/2024 को 10:35:17 AM बजे निबंधन हेतु पेश किया।

दफ्तर सब रजिस्ट्रार बिजनौर जिला बिजनौर उत्तर प्रदेश सत्यमेव जयते

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अमिय कृष्ण पाण्डेय
उप निबंधक :सदर
बिजनौर
29/01/2024

देशराज
निबंधक लिपिक
29/01/2024

सब रजिस्ट्रार बिजनौर जिला बिजनौर उत्तर प्रदेश

प्रिंट करें

(4)

जो कि आराजी भूमिधरी सन फसली 1426–1431 के अनुसार

खाता संख्या	खसरा नम्बर	रकबा
00330	1091	0.455 है0

कुल खेत– 01 कुल रकबा 0.455 है0

कुल 01 खाता कुल 01 खेत कुल रकबा 0.455है0 आराजी का अपना बकदर 1/4 भाग सम्पूर्ण यानि 0.11375है0 आराजी विक्रय की है (अब खसरा नंबर 1091 में विक्रेता का का कोई अंश शेष नहीं रहा है) स्थित ग्राम मंडावर परगना मंडावर तहसील व जिला बिजनौर का विकेता प्रथम पक्ष संक्रमणीय भूमिधर है जिसका विक्रेता/प्रथम पक्ष पूर्ण स्वामी व अधिकारी और काबिज है मुझ विक्रेता को कृषि भूमि उक्त बेचने एवं परिवर्तन करने के पूर्ण अधिकार प्राप्त हैं। कीमत भी खरीदार से मुनासिब मिल रही है लिहाजा अब बहालत स्वस्थ चित शरीर स्थिर बुद्धि व खुशी खातिर अपनी बिना बहकाएं व सिखाये किसी दीगर सख्स के अपनी खुशी व रजामन्दी से भली प्रकार सोच व विचार कर विकेता/प्रथम पक्ष ने अपनी कृषि भूमि 0.11375है0 है0 को बिला रखे उसमें से किसी भी अंश व अधिकार के बिलएवज मुबलिग 24,20,000/–चौबीस लाख बीस हजार रूपये आधे जिसके 12,10,000/–बारह लाख दस हजार रूपये होते है द्वितीय पक्ष/केता को विक्रय कर दी और बेच डाली और कुल कीमत मे से अंकन 12,10,000/–रूपये व अंकन 12,10,000/–रूपये

मौ. धीराज

मिलान कर्ता

सत्यापन कर्ता

371

25

आवेदन सं०: 202400713001541

वही सं०: 1 रजिस्ट्रेशन सं०: 1353 वर्ष: 2024

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि के प्रसेखानुसार उक्त

विक्रेता: 1

श्री दिनेश कुमार, पुत्र श्री देव शर्मा

निवासी: बाजार कला क़स्बा मंडावर जिला बिजनौर हाल नि० नजदीक तारावती हास्पिटल मुंजलीके गार्डन सहारनपुर

व्यवसाय: अन्य

क्रेता: 1

श्री मौ० हाशिम, पुत्र श्री मौ० फारुख

निवासी: बाजार मंगल क़स्बा मंडावर त० व जिला बिजनौर

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया। जिनकी पहचान

पहचानकर्ता : 1

श्री मोहम्मद गुलाम रसूल, पुत्र श्री अब्दुल रशीद

निवासी [illegible] नगीना पूर्व त० नगीना जिला बिजनौर

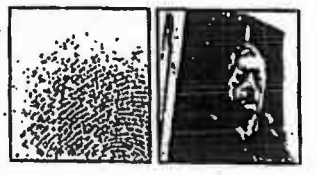
व्यवसाय: अन्य

पहचानकर्ता : 2

श्री देवेश कुमार शर्मा, पुत्र श्री डा० देव शर्मा

निवासी: बाजार कला क़स्बा मंडावर जिला बिजनौर हाल नि० नजदीक तारावती हास्पिटल मुंजलीके गार्डन सहारनपुर

व्यवसाय: अन्य



ने की। प्रत्येक्षत: मद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए है।

टिप्पणी :

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अमिय कृष्ण पाण्डेय
उप निबंधक : सदर
बिजनौर
29/01/2024

देखा गया

निबंधक लिपिक बिजनौर
29/01/2024

प्रिंट करें

(5)

दोनों चेक आई0डी0बी0आई0 शाखा बिजनौर दिनांक 29.02.2024 को बैंक ट्रांसफर विक्रेता ने अपने बैंक खाता संख्या 628601028095 आई0सी0आई0सी0आई0 बैंक शाखा पिलखुआ में प्राप्त कर कब्जा व दखल मौके पर बखूबी मालिकाना अपने समान क्रेता का करा दिया। अब क्रेता कागजात सरकारी में अपना नाम मेरे नाम के बजाये दर्ज करा लें इसमें विकेता अथवा वारिसान विक्रेता को कोई मौका आपत्ति करने का न होगा। खरीदार जिस प्रकार चाहें कृषि भूमि उक्त को अपने काम में लावें। आज से मुझ विकेता व मेरे वारिसान का कृषि भूमि उक्त से कोई मतलब व वास्ता नहीं रहा न आईन्दा होगा कानूनन इस बैनामें की कुल जिम्मेंदारी व जवाब देही व देनदारी मुंझ विकेता व वारिसान विकेता की होगी। विकेता के किसी कारण या किसी भागीदार के उत्पन्न हो जाने के कारण संपत्ति कुल या उसका कोई अंश कब्जा खरीदार से निकल जाये या ऐसा कोई भार जिसका विकेता ने स्पष्ट उल्लेख ना किया हो केता को चुकता करना पड़े ऐसी समस्त दशाओं में क्रेता को अधिकार होगा, कि वह कब्जा स्वयं अदालत द्वारा ले ले और अपना हर्जा खर्चा हानि भार व्यय आदि विकेता अथवा वारिसान विकेता की जायदाद से जिस प्रकार चाहे वसूल कर ले विक्रेता अथवा वारिसान विकेता को कोई आपत्ति ना होगी। पक्षकारों की पहचान व फोटो गवाहों की शिनाख्त के आधार पर

मिलान करता

मिलान करता

27

(6)

प्रमाणित की गयी है। विक्रीत आराजी वक्फ, शत्रु, चर्च, नजूल, पट्टे आदि की नही है। इस लेखपत्र में ऐसे सभी तथ्य एवं परिस्थितियां सत्यता एवं निष्ठा पूर्वक अंकित किये गये है जो इस विक्रय पत्र की मालियत एवं स्टाम्प देयता को प्रभावित करते है। विक्रीत कृषि भूमि विनियमित क्षेत्र बिजनौर के अन्तर्गत नही है विक्रीत कृषि भूमि का भू उपयोग कृषि है पार्क, खुला क्षेत्र, हरित पट्टिका/क्रीडा स्थल में अंकित नही है व उपरोक्त उल्लेखित भू–उपयोग के विरूद्ध निर्माण किये जाने की दशा मे ध्वस्तीकरण सहित समस्त विधिक कार्यवाही के लिये क्रेता जिम्मेदार होगा।

मिलान कर्ता

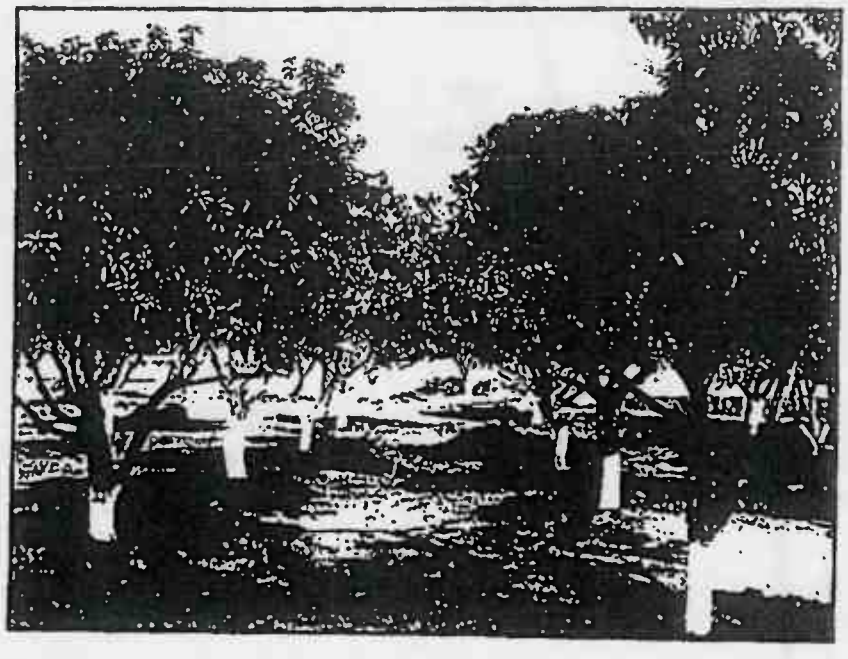
मिलान कर्ता

मिलान कर्ता

(7)

फोटो विक्रीत कृषि भूमि

स्थित ग्राम मंडावर परगना मंडावर तहसील व जिला बिजनौर



मिलान करा-

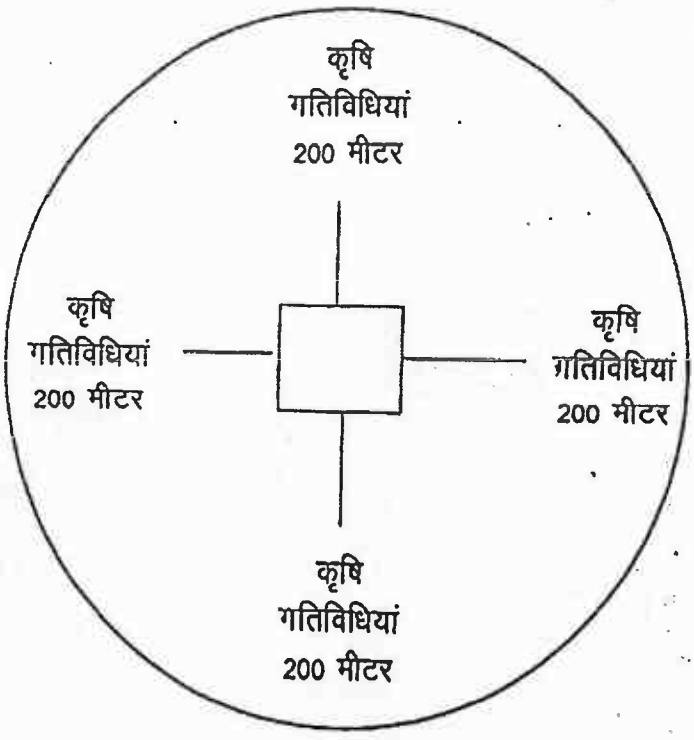
सत्यापन कर्ता

29

(8)

200 मीटर त्रिज्या का नक्शा

स्थित ग्राम मंडावर परगना मंडावर तहसील व जिला बिजनौर

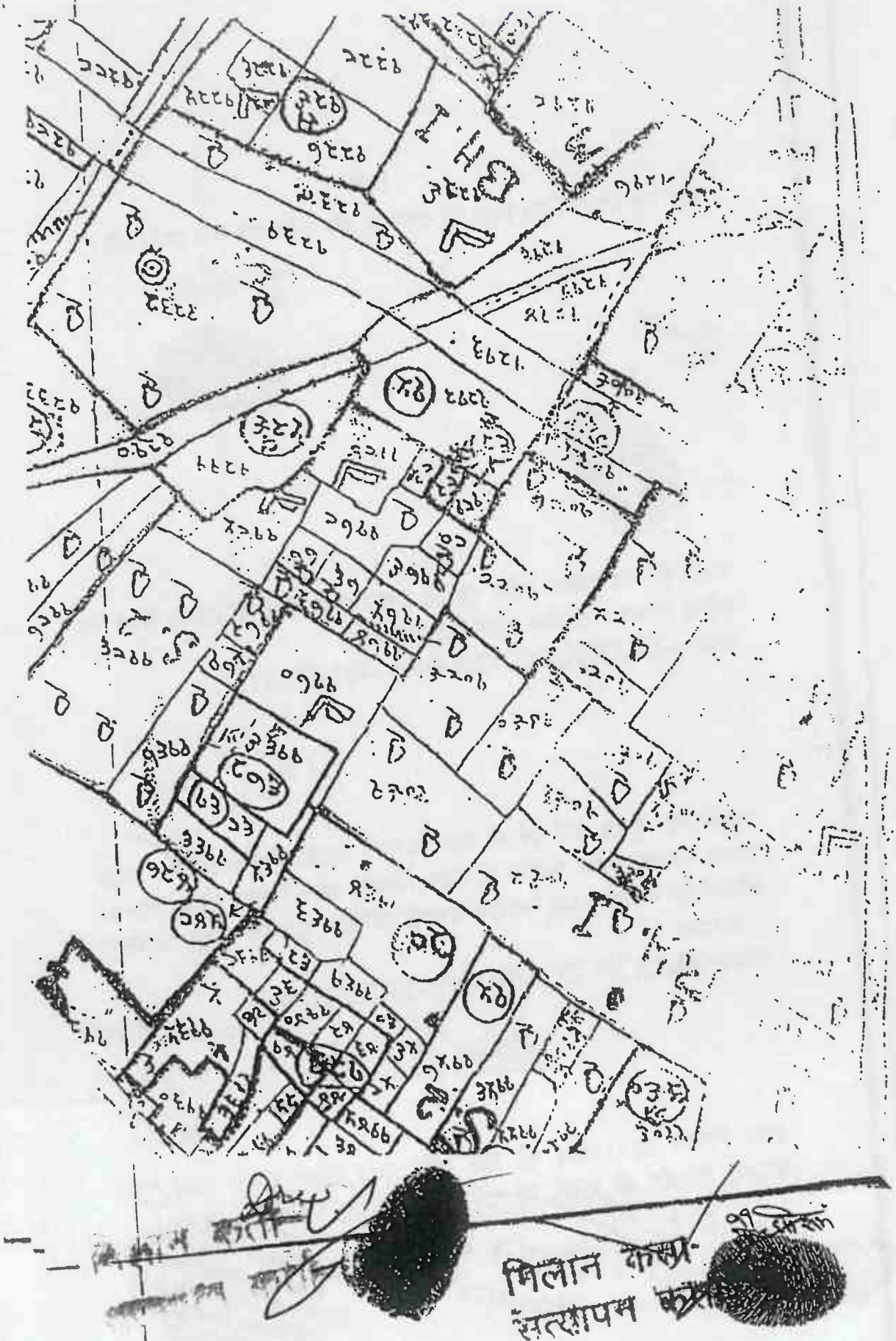


मौ दीवान

मिलान कर्ता

मिलान कर्ता

सत्यापन कर्ता


मिलान कर्ता
सत्यापन कर्ता

377

31

(10)

अतः यह बैनामा लिख दिया कि सनद हो और समय पर काम आवें। इति।

गवाह–मौहम्मद इस्लाम रशीद पुत्र श्री अब्दुल रशीद निवासी मौहल्ला सराय मीर, नगीना, परगना व तहसील नगीना जिला बिजनौर।
आधार –XXXX XXXX 6298 मो0नं0 –9319676573

गवाह–देवेश कुमार शर्मा पुत्र श्री डा0 देव शर्मा निवासी मौ0 बाजार मंगल कस्बा मंडावर परगना मंडावर तहसील व जिला बिजनौर हाल निवासी हॉउस नं0–01 डॉक्टर्स लेन बाजोरिया रोड, नजदीक तारावती हॉस्पिटल, मुंजलीके गार्डन, सहारनपुर – 247001
आधार–XXXX XXXX 5080 मो0नं0–9412231199

सत्य प्रतिलिपि

उप निबन्धक
बिजनौर

आज दिनांक 29.01.2024 को मौ0 उमर एड0 रजि0 संख्या 5607/88 कचहरी बिजनौर के बोलने पर टाईप किया गया।

मिलान कर्ता

29/01/2024

Md. Umar Advocate
Reg. No. UP5607/88
COP No. 035753, Ch. No. B-18
Collectorate, Bijnor (U.P.)
Mob. 9411634690

आवेदन सं०: 202400713001541

बही संख्या 1 जिल्द संख्या 13211 के पृष्ठ 285 से 304 तक क्रमांक 1353 पर दिनाँक 29/01/2024 को रजिस्ट्रीकृत किया गया।

दफ्तर सब रजिस्ट्रार बिजनौर जिला बिजनौर उत्तर प्रदेश सत्यमेव जयते

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अमिय कृष्ण पाण्डेय
उप निबंधक : सदर
बिजनौर
29/01/2024

33

RA. 2.

BHULEKH
Uttar Pradesh

Hindi

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jun/2024 11:30:46

ग्राम क्रमांक : 112169 ग्राम का नाम (परगना) : मण्डावर (मण्डावर) तहसील : बिजनौर जनपद : बिजनौर फसली वर्ष : 1426-1431 (01 जुलाई, 2018 से 30 जून, 2024) भाग : 1 (1) खाता संख्या : 00331

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों केअधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व :
1083	1) देवेश कुमार शर्मा/डा0 देव शर्मा/नि0मंडावर हाल नि0 मंजुलिकगार्डनसहारनपुर 2) मौ0हाशिम/मौ0 फारूख/नि0 मौ0 बाजार मंगल कस्बा मण्डावर	1) राजस्व न्यायालय (तहसीलदार) /T202413160100607 /11-03-2024 /विक्रय	1373फ0	1083(1121691083000012)	0.7970	1) 1/1 2) -	1) 0.4590 2) 0.3380	0.00
							0.7970	

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव सात नौ सात शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य रुपये कुल अंश का क्षेत्रफल - शून्य दशमलव सात नौ सात शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया	दर्ज किया गया

34

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jun/2024 11:30:46

ग्राम क्रमांक : 112169 ग्राम का नाम (परगना) : मण्डावर (मण्डावर) तहसील : बिजनौर जनपद : बिजनौर फसली वर्ष : 1426-1431 (01 जुलाई, 2018 से 30 जून, 2024) भाग : 1 (1) खाता संख्या : 00331

(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)
1) राजस्व न्यायालय (तहसीलदार) /T202413160100607 /11-03-2024 /विक्रय /PAWAN SINGH (REVENUE INSPECTOR) /12-03-2024	1.1) देवेश कुमार शर्मा/ डा0 देव शर्मा/नि0मंडावर हाल नि0 मंजुलिकगार्डनसहारनपुर (शेष क्षेत्रफल : 0.4590)	1083(1121691083000012)	1.1) 0.3380	1.1) मौ0हाशिम/मौ0 फास्ख/नि0 मौ0 बाजार मंगल कस्बा मण्डावर	1083(1121691083000012)	1.1) 0.3380

1) कृषिक से अकृषिक (धारा 80) : 1431फ0-न्यायालय उपजिलाधिकारी बिजनौर द्वारा वाद सं0 टी-202413161601811 देवेश कुमार शर्मा बनाम उ0प्र0 सरकार अंतर्गत् धारा 80 अधि0 उ0प्र0 रा0 संहिता 2006 पर दिनांक 13.2.2024 को आदेश हुआ कि तहसीलदार बिजनौर की आख्या दिनांक 09.02.2024 मय प्रार्थना पत्र आर0सी0 प्रपत्र-25 अन्तर्गत धारा 80(2)उ0प्र0राजस्व संहिता-2006 स्वीकार किये जाते है। भूमि स्थित ग्राम मण्डावर परगना मण्डावर तहसील व जिला बिजनौर की उद्धरण खतौनी 1426फ0-1431फ0 के खाता सं0 331 के गाटा सं0 1083 रकबा 0.797हे0 में से 0.459हे0 ,गाटा सं0 1093 रकबा 0.686हे0 व गाटा सं0 1094 रकबा 0.164हे0 कुल 03 खेत कुल रकबा 1.309हे0 लगान 44.70रू0 भूमि को धारा 80(2) उ0 प्र0 राजस्व सहिता-2006 में उल्लिखित शर्तो के अधीन अकृषिक प्रयोग हेतु घोषित किया जाता है। यह घोषणा केवल अकृषिक प्रयोग के लिए की जा रही है। किसी भी राष्ट्रीय राजमार्ग अधिग्रहण मुआवजे पर प्रभावी नही होगी। उक्त भूमि पर किसी भी प्रकार का निर्माण कार्य जिला पंचायत बिजनौर के संगत नियमों के अनुसार अनुमन्य होगा। जिला पंचायत में निर्दिष्ट भू-उपयोग के विरुद्ध किया गया कोई भी निर्माण कार्य विधि विरुद्ध होगा जिसे नियमानुसार ध्वस्त करने का पूर्ण अधिकार जिला पंचायत बिजनौर को होगा। किसी भी प्रकार का विरोधाभास होने पर यह घोषणा स्वतः निरस्त हो जायेगी। तहसीलदार की आख्या दिनांक 09.02.2024 मय नजरी नक्शा आदेश का अंग रहेंगी। ह0र0का0 6.3.2024 (डिजिटल हस्ताक्षर : PAWAN SINGH/06-03-2024)

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण

35

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jun/2024 11:30:46

ग्राम क्रमांक : 112169 ग्राम का नाम (परगना) : मण्डावर (मण्डावर) तहसील : बिजनौर जनपद : बिजनौर फसली वर्ष : 1426-1431 (01 जुलाई, 2018 से 30 जून, 2024) भाग : 1 (1) खाता संख्या : 00331

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है ।

Above content is for information. The information provided online is updated and no physical visit is required. For Certified copy, apply through e-district portal/CSC/Tehsil Computer Centre.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

36 ANNEXURE-RA2-Copy 37 अनुलग्नक-7

ई–3 ई–3 डी0आर0 संख्या–06/बिजनौर/03/24

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

कम संख्या.....4223.....

बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1–श्री देवेश शर्मा पुत्र देव शर्मा नि0 बाजार कला मण्डावर। 2– मो0 हाशिम पुत्र मो0 फ़ारूक नि0 मौ0 मंगल बाजार मण्डवर से मुबलिग रूपये (अंकों में) 40000.00 (शब्दो में) चालीस हजार मात्र बावत रेंज केस संख्या 68/बिजनौर/2023–24 के प्रतिकर प्रशमन धनराशि।

दिनॉक 14.03.2024।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

SCAN AnyScanner

383

37

38 संलग्नक-7

उप प्रभागीय वनाधिकारी
सा० वा० प्रभाग, बिजनौर

ई-3 प्र/10-06/B18/03-24

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

बुक संख्या- .....

क्रम संख्या- 423

..... प्रभाग के अन्तर्गत .....

श्री/कु. ..... अभिलेख का कार्य ..... गणना

का विवरण पत्र में प्रदर्शित संयंत्र नाम मात्र मात्रा .....

से मुबलिग रुपये (अंकों में) 40000=00 (शब्दों में) चालीस हजार मात्र

बाबत ..... के पत्रांक ..... के पत्रांक ..... के पत्रांक .....

..... हेतु प्राप्त किये।

दिनांक 14-03-24

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
(नाम व पदनाम सहित)
बिजनौर

पी०एस०यू०पी० (आर०आर०) 1-वानिकी -7-12-20-400 पुस्तकें (कम्प्यूटर/ऑफसेट)।

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
(INDIA)

SCAN AnyScanner

38

39

ई–3 डी0आर0 संख्या ई–3 डी0आर0 संख्या–13 / बिजनौर / 03 / 24 ।

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

कम संख्या.....4230.....

..

बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1–श्री देवेश कुमार शर्मा पुत्र देव कुमार शर्मा नि0 मण्डावर से मुबलिग। 2– शाकिव पुत्र वाजिद नि0 मो0 मंगल बाजार मण्डावर तहसील व जिला बिजनौर से रूपये (अंकों में) 190000.00 (शब्दो में) एक लाख नब्बे हजार मात्र बावत रेंज केस संख्या 75 / बिजनौर / 2023–24 के प्रतिकर प्रशमन धनराशि।

दिनॉक 28.03.2024 ।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

SCAN AnyScanner

385

39

-Dy M-B/BIO/03-24

A0

उप प्रभागीय वनाधिकारी
सा०.वा० प्रभाग, बिजनौर

3

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

रसीद संख्या- ..... क्रम संख्या- 250

.....प्रभागीय.....

श्री .....

से मुबलिग रुपये (अंकों में) 19000=00 (शब्दों में) उन्नीस हजार रुपये मात्र

बावत .....

.....हेतु प्राप्त किये।

दिनांक 28/03/2024

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
(नाम व पदनाम सहित)

पी0एस0यू0पी0 (आर0आर0) 1-वानिकी -7-12-20-400 पुस्तकें (कम्प्यूटर/ऑफसेट)।

SCAN AnyScanner

ई–3 डी0आर0 संख्या ई–3 डी0आर0 संख्या–14/बिजनौर/03/24।

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

कम संख्या.....4231.....

...

बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1– मोईन पुत्र छम्मन नि0 मो0 शाहबिलायत मण्डावर। 2– बब्लू पुत्र अर्जुन सिंह नि0 डेवलगढ थाना मण्डावर 3–श्री देवेश कुमार शर्मा पुत्र देव कुमार शर्मा नि0 मण्डावर से मुबलिग से रूपये (अंकों में) 165000.00 (शब्दो में) एक लाख पैंसठ हजार मात्र बावत रेंज केस संख्या 76/बिजनौर/2023–24 के प्रतिकर प्रशमन धनराशि।

दिनॉक 30.05.2024।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

SCAN AnyScanner

387

41

-Dt 10-14/8/07/03-24

42

उप प्रभागीय वनाधिकारी
सा० वा० प्रभाग, बिजनौर

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

क संख्या- ..... क्रम संख्या- 431

.....प्रभाग.....

.....

.....

मुबलिग रुपये (अंकों में).....1650=00..... (शब्दों में).....

.....

.....हेतु प्राप्त किये।

दिनांक 30/02/2024

वनाधिकारी के हस्ताक्षर
(नाम व पदनाम सहित)

एस0यू0पी0 (आर0आर0) 1-वानिकी -7-12-20-400 पुस्तकें (कम्प्यूटर/ऑफसेट)।

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

SCAN AnyScanner

PICS OF MANGO TREES GARDEN AT MANDAWAR –BIJNOR ROAD & MANGO TREES GARDEN AT MANDAWAR-CHANDAK ROAD, MANDAWAR BEFORE CUTTING OF MANGO TREES

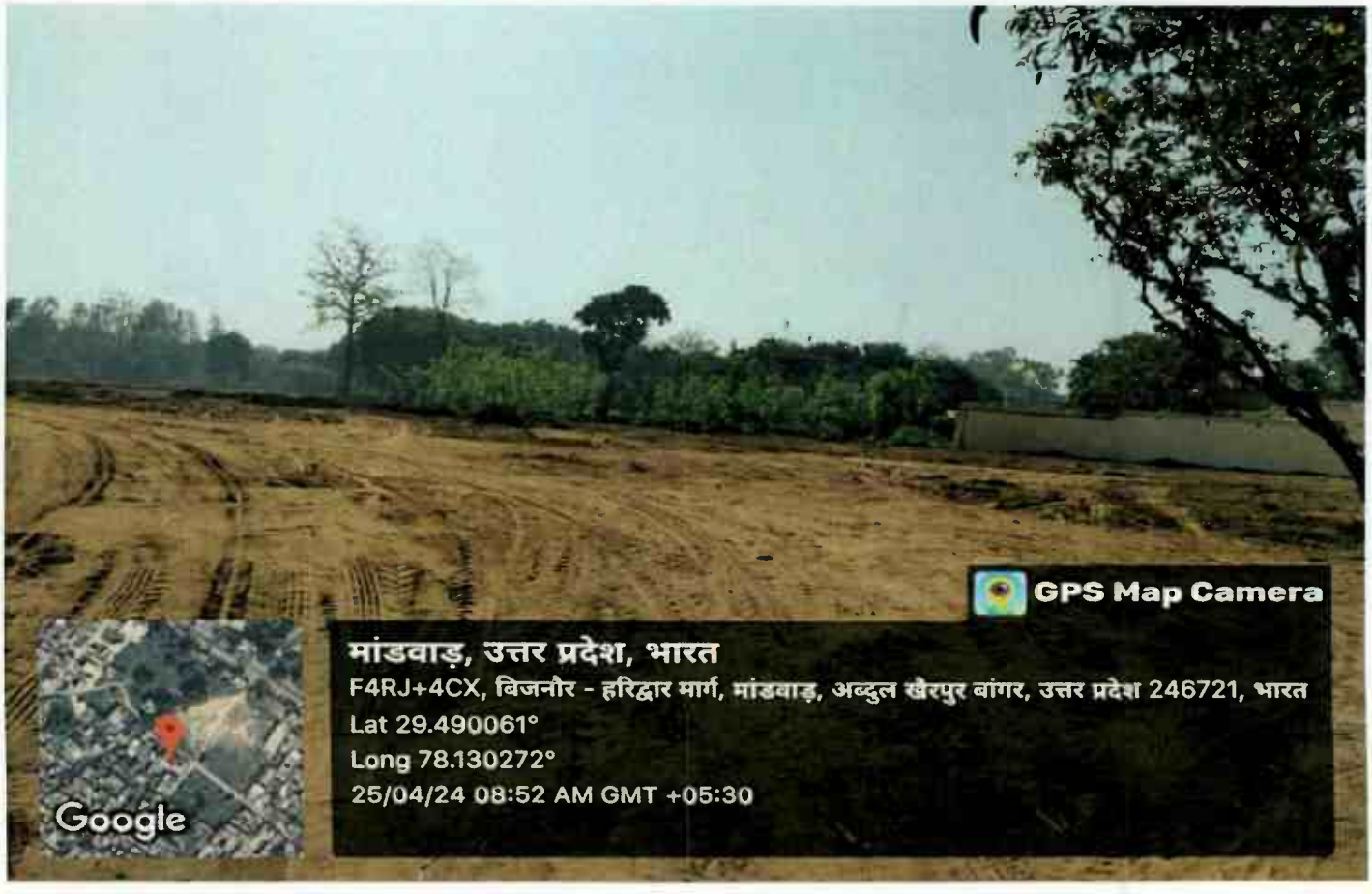
43

COMING SOON

45

PICS OF MANGO TREES GARDEN AT MANDAWAR –BIJNOR ROAD & MANGO TREES GARDEN AT MANDAWAR-CHANDAK ROAD, MANDAWAR AFTER CUTTING OF MANGO TREES

GPS Map Camera
अब्दुल खैरपुर बांगर, उत्तर प्रदेश, भारत
F4RH+WHF, अब्दुल खैरपुर बांगर, उत्तर प्रदेश 246721, भारत
Lat 29.492399°
Long 78.128831°
25/04/24 08:52 AM GMT +05:30
Google


GPS Map Camera
मांडवाड़, उत्तर प्रदेश, भारत
F4RJ+4CX, बिजनौर - हरिद्वार मार्ग, मांडवाड़, अब्दुल खैरपुर बांगर, उत्तर प्रदेश 246721, भारत
Lat 29.490061°
Long 78.130272°
25/04/24 08:52 AM GMT +05:30
Google

47

GPS Map Camera
Mandawar, Uttar Pradesh, भारत
F4FG+WQG, Mandawar, Uttar Pradesh 246721, भारत
Lat 29.474299°
Long 78.12703°
25/04/24 09:27 AM GMT +05:30
Google

GPS Map Camera
Mandawar, Uttar Pradesh, भारत
F4FG+WQG, Mandawar, Uttar Pradesh 246721, भारत
Lat 29.474127°
Long 78.127218°
25/04/24 09:27 AM GMT +05:30
Google

GPS Map Camera
कमाल नैनपुर, उत्तर प्रदेश, भारत
F4PM+VPH, कमाल नैनपुर, उत्तर प्रदेश 246721, भारत
Lat 29.486116°
Long 78.134078°
25/04/24 09:27 AM GMT +05:30
Google

GPS Map Camera
कमाल नैनपुर, उत्तर प्रदेश, भारत
F4PM+VPH, कमाल नैनपुर, उत्तर प्रदेश 246721, भारत
Lat 29.486116°
Long 78.134078°
25/04/24 09:27 AM GMT +05:30
Google

49

GPS Map Camera
मांडवाड़, उत्तर प्रदेश, भारत
बिजनौर - हरिद्वार मार्ग, मांडवाड़, उत्तर प्रदेश 246721, भारत
Lat 29.479851°
Long 78.127045°
25/04/24 09:27 AM GMT +05:30
Google

GPS Map Camera
मांडवाड़, उत्तर प्रदेश, भारत
बिजनौर - हरिद्वार मार्ग, मांडवाड़, उत्तर प्रदेश 246721, भारत
Lat 29.479851°
Long 78.127045°
25/04/24 09:27 AM GMT +05:30
Google

51

53

SS

403

57

ANNEXURE RA3

Make your First meet beautifull with us...

5 Star Male Esort Services

Membership Type: WELCOME
Joinining Type: Normal
Meeetings Count: 5-6 P.M.

Name - Dinesh
I.D. - FSTR_0959534
Age - 59
Valid- 24/04/2018
Ref. - Rashi

Authorised Signatory

This ID Card is only for company use. Can not be used as Adress proof or Photo Identity proof in any state. This ICard is only for the person working with the club.To know your rights always read t&c on website.

http://www.24x7fsec.com

5 Star Male Esort Services

Head office
CST Road,Near Bandra-Kurla Complex,
Kalina,Santacruz East, Mumbai, 400098

Contact us +91-7836-9712-77
+91-7836-9682-14

5 Star Male Esort Services

Welcome Letter

5 Star Male Esort Services

Welcome to the FiveStar Male Gigolo Services We are delighted that you have joined us and trust that the benefits of membership will meet your expectations. We have entered your membership for Three months. Five Star Club Well Known Gigolo Club which : it is just all about Friends with Benefits, We are the most popular and biggest service provider all over the country which makes us the most & Only promising Gigolo Club in the Country. Five Star Club Well Known Gigolo Club which is fully Worki it is just all about Friends with Benefits, We are the most popular and biggest service provider all over the country which makes us the most & Only promising Gigolo Club in the Country.Five Star Club was Established in 2007 by Miss. Deepika Gau and is Very Successfully Running all over the Country till Date, we have a Team of 570+ Employees working all over the Country just for Your & Our Client's Satisfaction.

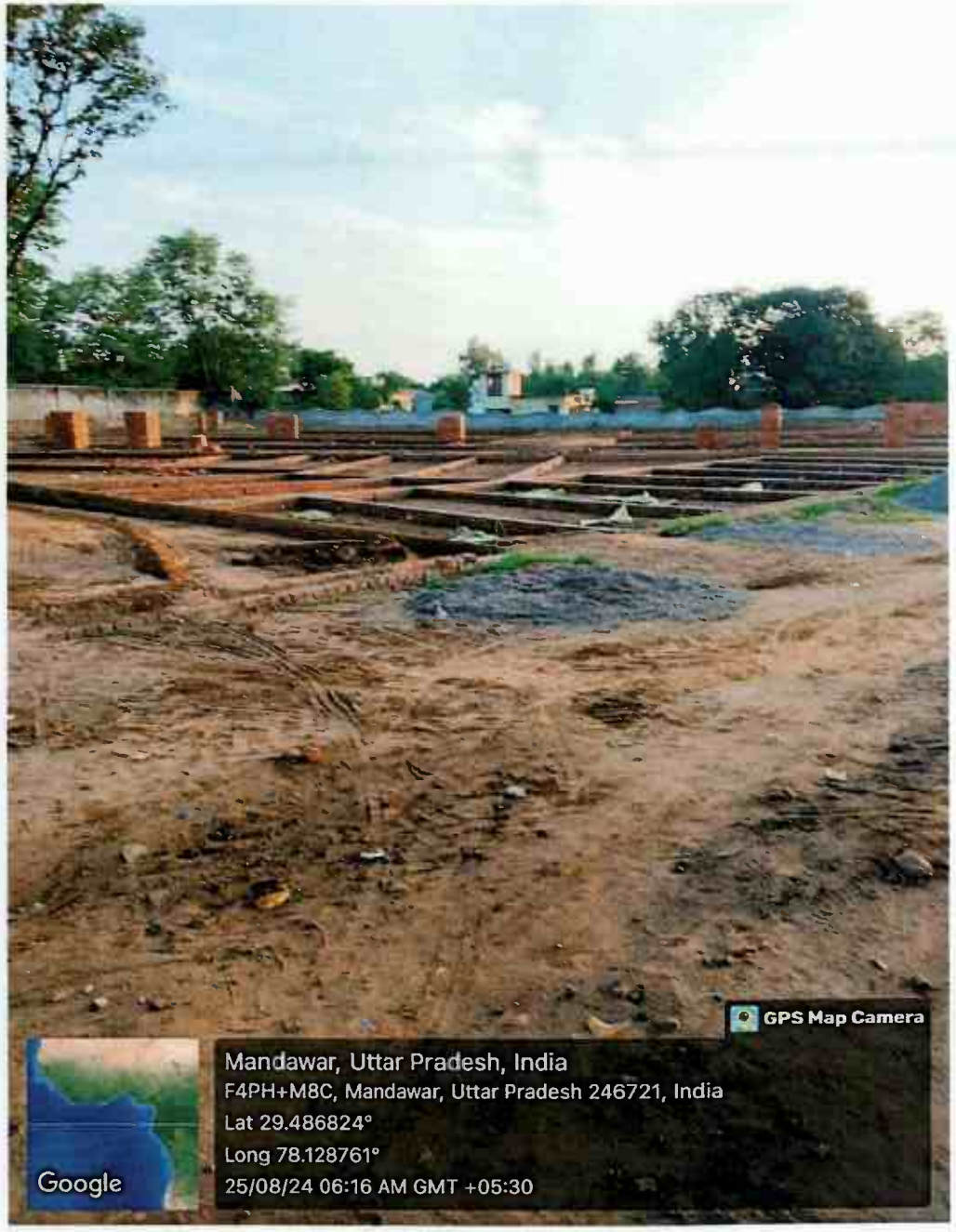
For Meetings always keep in touch with your representative(executive) to get details time to time of meetings. If any issue contact your executive or the meeting manager between 10-5pm workdays.Always ask for meeting from representative only when you are free and can go for meeting on time.

Delaying meeting and cancelling meeting stain your membership and also keeps you low in rank.

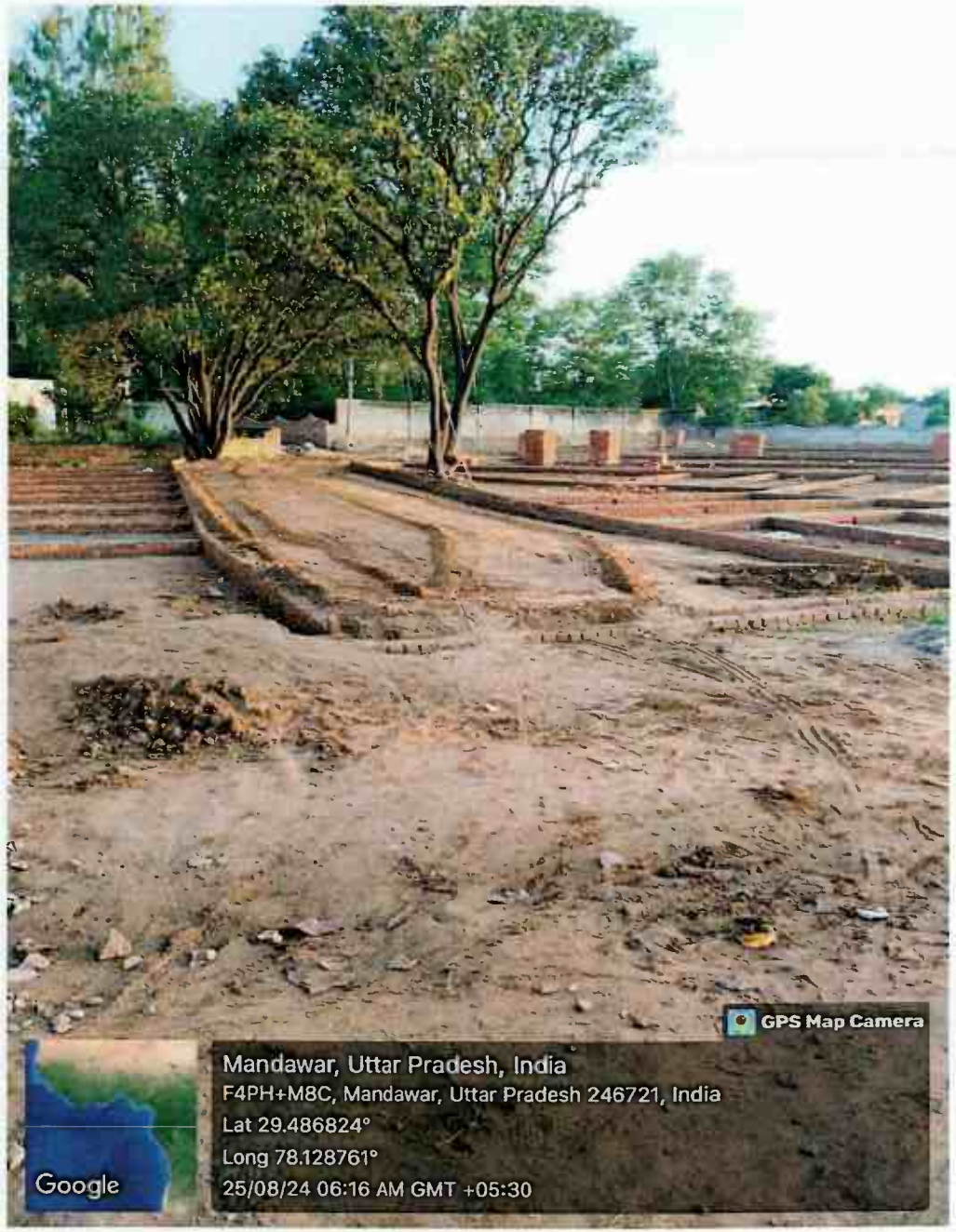
We hereby congratulate you once again on being our member and welcome you to the Part of Exciting and Glamarous Life Style.

Manish Sha[illegible]
Head of de[illegible]tment
Mumbai branch

ANNEXURE RA 59

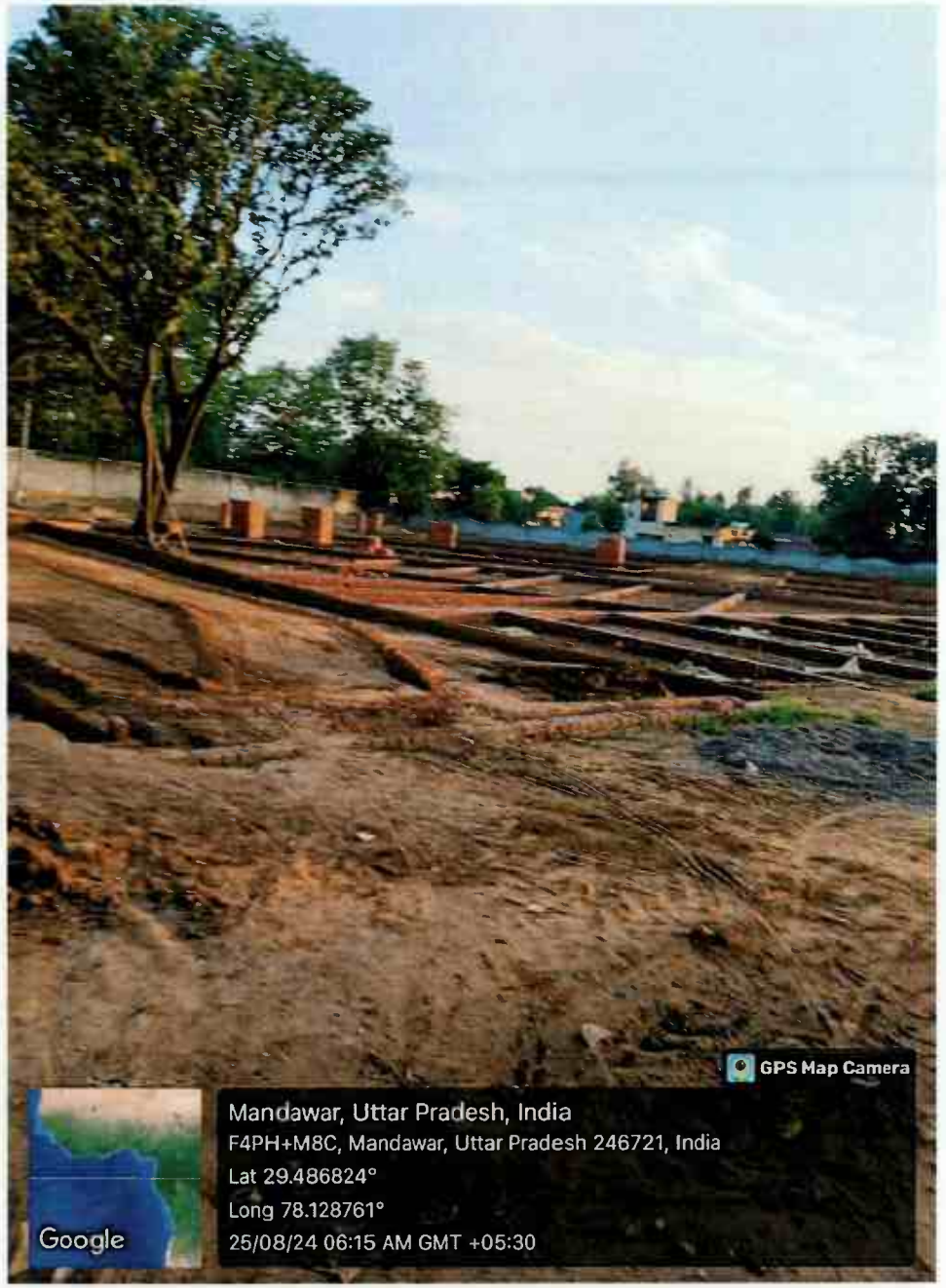


GPS Map Camera
Mandawar, Uttar Pradesh, India
F4PH+M8C, Mandawar, Uttar Pradesh 246721, India
Lat 29.486824°
Long 78.128761°
25/08/24 06:16 AM GMT +05:30
Google


GPS Map Camera
Mandawar, Uttar Pradesh, India
F4PH+M8C, Mandawar, Uttar Pradesh 246721, India
Lat 29.486824°
Long 78.128761°
25/08/24 06:16 AM GMT +05:30
Google

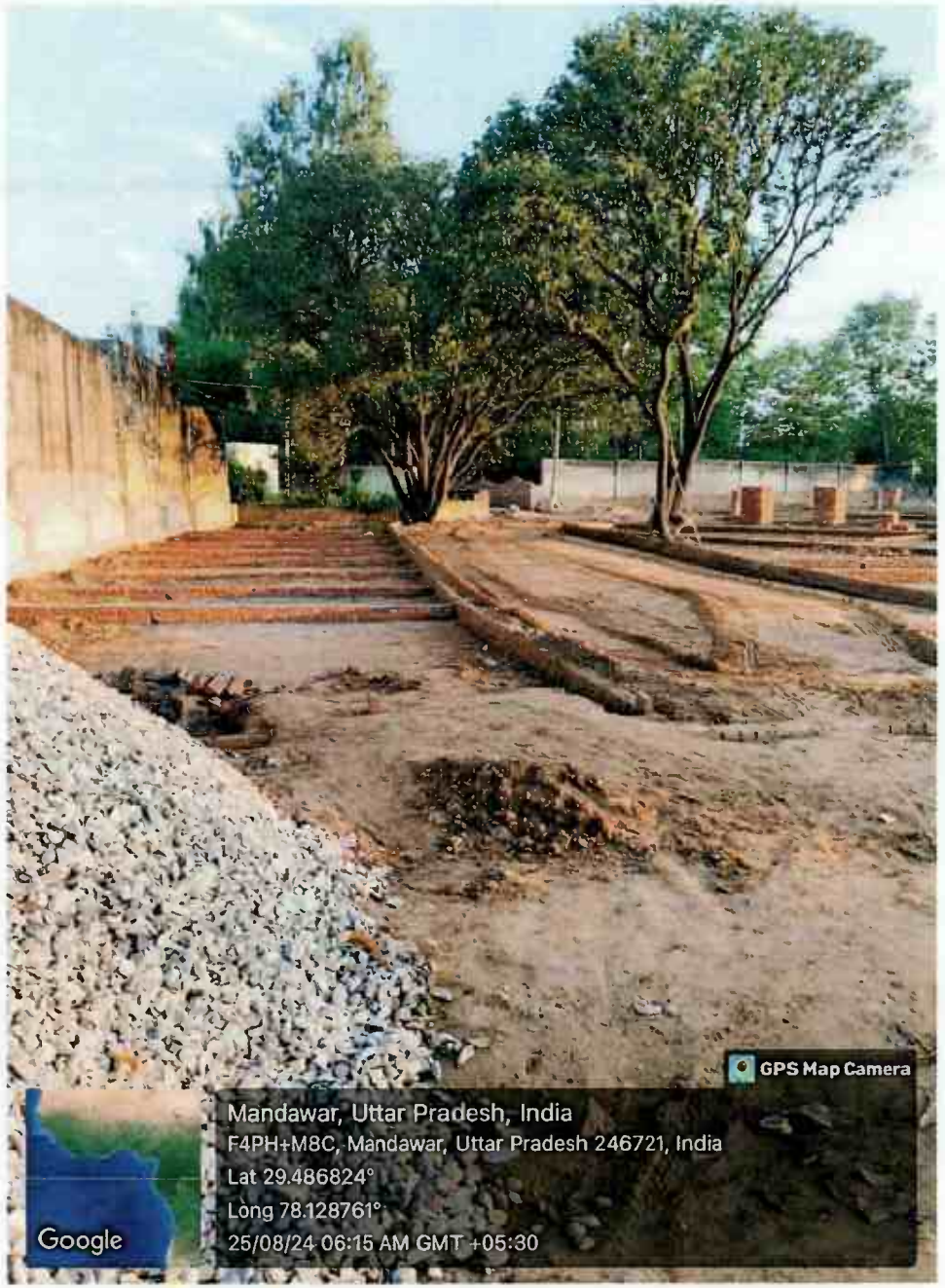
407

61


GPS Map Camera
Mandawar, Uttar Pradesh, India
F4PH+M8C, Mandawar, Uttar Pradesh 246721, India
Lat 29.486824°
Long 78.128761°
25/08/24 06:15 AM GMT +05:30
Google

GPS Map Camera
Mandawar, Uttar Pradesh, India
F4PH+M8C, Mandawar, Uttar Pradesh 246721, India
Lat 29.486824°
Long 78.128761°
25/08/24 06:15 AM GMT +05:30
Google

62

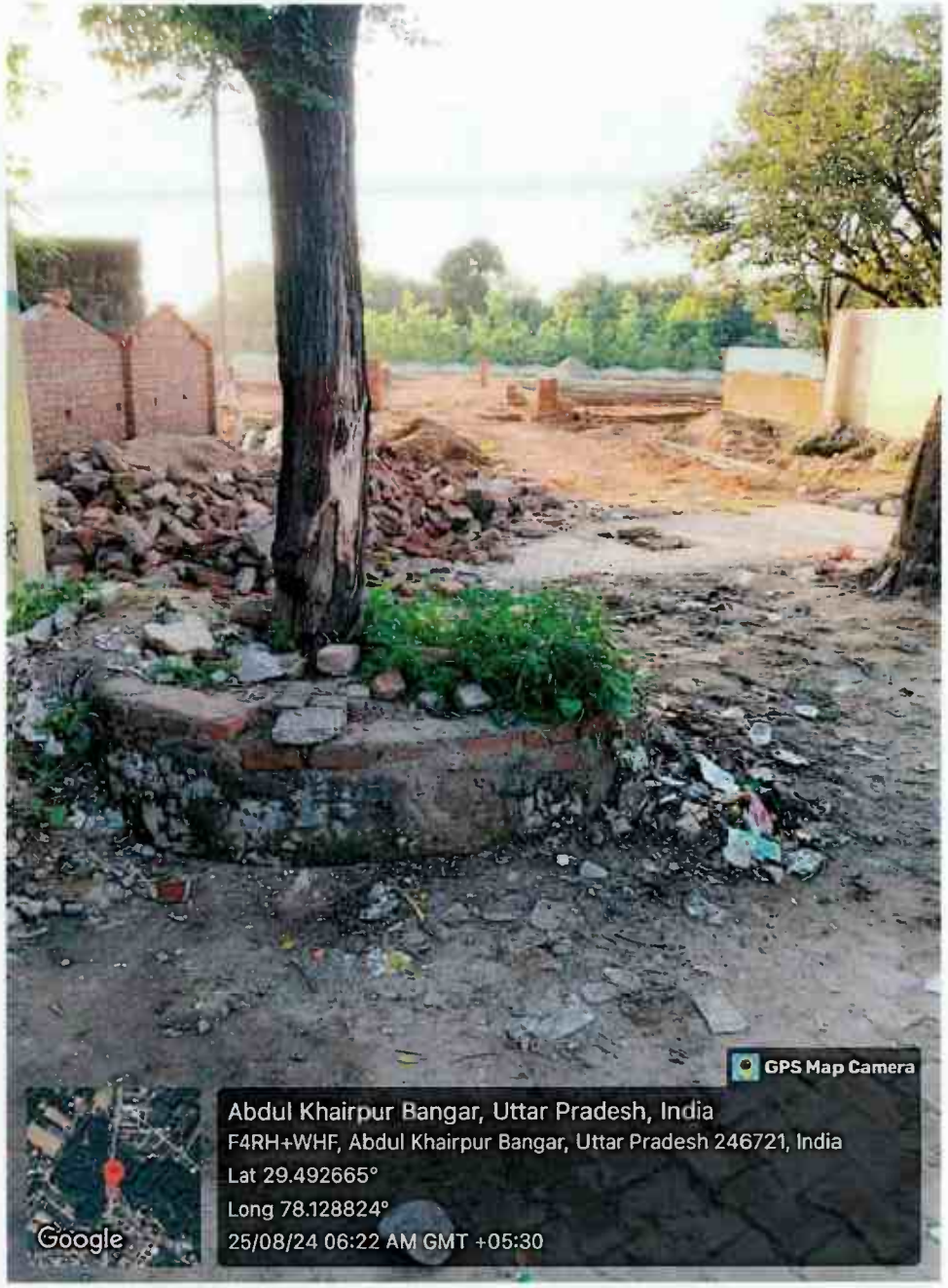

GPS Map Camera
Mandawar, Uttar Pradesh, India
F4PH+M8C, Mandawar, Uttar Pradesh 246721, India
Lat 29.486824°
Long 78.128761°
25/08/24 06:15 AM GMT +05:30
Google

GPS Map Camera
Mandawar, Uttar Pradesh, India
F4PH+M8C, Mandawar, Uttar Pradesh 246721, India
Lat 29.486824°
Long 78.128761°
25/08/24 06:16 AM GMT +05:30
Google

63

GPS Map Camera
Mandawar, Uttar Pradesh, India
F4PH+M8C, Mandawar, Uttar Pradesh 246721, India
Lat 29.486824°
Long 78.128761°
25/08/24 06:15 AM GMT +05:30
Google

GPS Map Camera
Abdul Khairpur Bangar, Uttar Pradesh, India
F4RH+WHF, Abdul Khairpur Bangar, Uttar Pradesh 246721, India
Lat 29.492752°
Long 78.128835°
25/08/24 06:22 AM GMT +05:30
Google


GPS Map Camera
Abdul Khairpur Bangar, Uttar Pradesh, India
F4RH+WHF, Abdul Khairpur Bangar, Uttar Pradesh 246721, India
Lat 29.492665°
Long 78.128824°
25/08/24 06:22 AM GMT +05:30
Google

Reply for Deepank Kumar Sharma & Ors. Vs. Union of India & Ors. O.A. No.272 of 2024

From: Vishwendra Verma (verma.vishwendra@yahoo.co.in)

To: akhileshsinghadvocate@gmail.com

Date: Wednesday 18 September, 2024 at 05:59 pm IST

Respected Sir,

Please find enclosed the reply to the additional affidavit filed by the respondent No.7, 8, 9 and 10

DEEPANK KUMAR SHARMA (4).pdf
359.3kB

DEEPANK KUMAR SHARMA (3).pdf
2.9MB

DEEPANK KUMAR SHARMA (2).pdf
2.3MB

DEEPANK KUMAR SHARMA.pdf
4.3MB